

EXCHANGE CONTROL

SOFTWARE EXPORT DECLARATION (SOFTEX) FORM

(For declaration of Software Exports through data-communication links
and receipt of Royalty on the Software Packages/Products exported)

FORM NO: AB

DUPLICATE

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1. Name and address of the exporter
2. STPI Centre within whose jurisdiction the unit is situated
3. Import-Export Code Number
4. Category of exporter : STP/EHTP/EPZ/100% EOU/DATA unit
5. Buyer's name and address including country and their relationship with exporting unit (if any)
6. Date and Number of Invoice
7. a) Whether export contract/
purchase order already
registered with STPI. Yes No
(If 'No', please attach copy
of the contract/purchase
order)
- b) Does contract stipulate
payment of royalty Yes No

SECTION - A

(For exports through through data communication link)

8. Name of authorised datacom service provider STPI/VSNL/DOT/Internet/Others
(Please specify)
9. Type of software exported (Please mark ' ' on the appropriate box on the left side).
- (a) Computer Software RBI Code
- | | |
|--|--------------------------------|
| <input type="checkbox"/> Data Entry jobs and Conversion Software Data Processing | <input type="checkbox"/> 9 0 6 |
| <input type="checkbox"/> Software Development | <input type="checkbox"/> 9 0 7 |
| <input type="checkbox"/> Software Product, Packages | <input type="checkbox"/> 9 0 8 |

Others (Please specify) 9 0 9

(b) Other Software

Video/TV Software 9 1 0

Others (Please specify) 9 1 1

10. Analysis of Export Value Currency Amount

(a) Full export value

Of which :-

i) Net value of exports without transmission charges

ii) Transmission charges included in invoice

(b) Transmission charges (if payable separately by the overseas client)

(c) Deduct: Agency commission, at the rate of%

(d) Any other deductions as permitted by RBI (please specify)

(e) Amount to be realised [(a+b) - (c+d)]

11. How export value will be realised (mode of realisation) (Please mark ' ' on the appropriate box)

(a) Under L/C (a) Name and address of _____
Authorised Dealer _____

(b) Authorised Dealer Code No. _____

(b) Bank Guarantee (a) Name and address of _____
Authorised Dealer _____

(b) Authorised Dealer Code No. _____

(c) Any other arrangement (a) Name and address of _____
Authorised Dealer _____
e.g. advance payment, etc.

including transfer/remittance to bank account maintained overseas (Please specify)

(b) Authorised Dealer Code No. _____

SECTION - B

(For receipt of Royalty on Software Packages/Products exported)

12. Details of Software Package(s)/ Product(s) exported

- (a) Date of export _____
- (b) GR/PP/SOFTEX Form No. on which exports were declared _____
- (c) Royalty agreement details
- %age and amount of royalty _____
- Period of royalty agreement (Enclose copy of Royalty agreement, if not already registered) _____
13. How royalty value will be realised (as defined in Royalty agreement) _____
14. Calculation of royalty amount (Enclose copy of communication from the foreign customer) _____
15. Name and address of designated Authorised Dealer in India through whom payment has been received/to be received _____
A.D. Code No. _____

SECTION -C

16. Declaration by exporter

I/We hereby declare that I/we am/are the seller of the software in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above. I/we also declare that the software has been developed and exported by using authorised and legitimate datacom links.

I/We undertake that I/we will deliver to the bank named above the foreign exchange representing the full value of the software exported as above on or before (i.e. due date for payment or within 180 days from the date of invoice/date of last invoice raised during a month, whichever is earlier), in the manner prescribed in Rule 9 of the Foreign Exchange Regulation Rules, 1974.

Place:
Date:

Stamp

Signature of the Exporter
Name: _____
Designation: _____

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Enclosure:

- (1) Copy of Export Contract [7(a)]
 - (2) Copy of Royalty Agreement [12(c)]
 - (3) Copy of communication from foreign customer [14]
- =====

Space for use of the competent authority (i.e. STPI) on behalf of Department of Electronics

Certified that the software described above was actually transmitted and the export/royalty value declared by the exporter has been found to be in order and accepted by us.

Place: _____

Date:

(Signature of Designated Official of STPI on behalf of Department of Electronics)

Stamp

Name: _____
Designation: _____

For Authorised Dealer's use only

Duplicate to be forwarded after realisation alongwith R Supplementary Return

Certificate by authorised dealer

AD's Uniform Code No......

The SOFTEX Form included in the ENC statement sent to the Reserve Bank with the 'R' Return (NOSTRO/VOSTRO) for the period ending sent on
(Currency name)

We certify and confirm that we have received the total amount of..... as under being the
(Currency) (Amount)
proceeds of exports declared on this form.

Date of Receipt	Currency	Credit to Nostro Account in (Country)		Debit to Non-Resident Rupee Account of a bank in (country)		Period of R-Return with which the realisation has been reported to RBI
		In our name	In the name of **	Held with us	Held with **	
1	2	3	4	5	6	7

(** Write the name of the concerned branch of Authorised Dealer)

Any other manner of receipt (Specify)

Place: _____
Date : _____

Stamp

(Signature of Authorised Official)
Name :

Designation : _____
Name & Address of _____
Authorised Dealer _____